

FORM G
INVITATION FOR EXPRESSION OF INTEREST FOR
M/S RAI HOMES (INDIA) PRIVATE LIMITED

Engaged in Real Estate Development in Bhopal, Madhya Pradesh

(Under sub-regulation (1) of regulation 36A of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

SL	RELEVANT PARTICULARS	
1.	Name of the corporate debtor along with PAN & CIN/ LLP No.	M/S Rai Homes (India) Private Limited PAN: AAFCR2473L CIN: U45200MP2011PTC025799
2.	Address of the registered office	148, Santosh Tower, Zone-I M.P. Nagar, Bhopal, Madhya Pradesh, India - 462011
3.	URL of website	Not Available
4.	Details of place where majority of fixed assets are located	Bhavya City, Sarakiya, Mandideep, Madhya Pradesh – 462046, India
5.	Installed capacity of main products/ services	NA
6.	Quantity and value of main products/ services sold in last financial year	As per latest financial statement for financial year 2015-2016 Revenue – Rs.8.62 Crs.
7.	Number of employees/ workmen	NIL
8.	Further details including last available financial statements (with schedules) of two years, lists of creditors are available at URL:	Details can be sought by emailing – cirp.rhipl@gmail.com
9.	Eligibility for resolution applicants under section 25(2)(h) of the Code is available at URL:	Will be shared separately with the Applicant after receiving the request through email at cirp.rhipl@gmail.com from Prospective Resolution Applicants.
10.	Last date for receipt of expression of interest	7 th April, 2025
11.	Date of issue of provisional list of prospective resolution applicants	17 th April, 2025
12.	Last date for submission of objections to provisional list	22 nd April, 2025
13.	Date of issue of final list of prospective resolution applicants	2 nd May, 2025
14.	Date of issue of information memorandum, evaluation matrix and request for resolution plans to prospective resolution applicants	7 th May, 2025
15.	Last date for submission of resolution plans	6 th June, 2025
16.	Process email id to submit Expression of Interest	cirp.rhipl@gmail.com



Bishwanath Choudhary

Resolution Professional

Rai Homes (India) Private Limited (Under CIRP)

IBBI Reg. No. IBBI/IPA-002/IP-N00597/2018-2019/12042

AFA Valid Upto 31-12-2025

Email: cirp.rhipl@gmail.com; choudhary_bishwanath@rediffmail.com

Flat No. 8F, Block 7, Prasad Exotica ,71/3, Canal Circular Road,

Kolkata, West Bengal - 700054

Place: Kolkata

Date: 22-03-2025

NO ESTIMATE OF QUANTUM OF CASH FOUND AT RESIDENCE, SITE OF A FIRE

Collegium favours transfer of HC judge after report of cash at home

● CJ I awaits in-house report

ANANTHAKRISHNAN G & ABHINAYA HARIGOVIND
New Delhi, March 21

THE SUPREME COURT Collegium has proposed the transfer of Delhi High Court judge Justice Yashwant Varma to the Allahabad High Court, his parent High Court, following a report about cash at his New Delhi residence, the site of a fire. In a statement Friday, the Supreme Court Registry said the Collegium's "proposal for the transfer of Mr Justice Yashwant Varma, who is the second

senior most judge in the Delhi High Court and a member of the Collegium, to his parent High Court i.e. the High Court of Judicature at Allahabad, where he will be ninth in seniority, is independent and separate from the in-house enquiry procedure" initiated by the Chief Justice of Delhi High Court upon receiving information about the incident.

The statement, while noting the "misinformation and rumours being spread" regarding the incident at the residence of Justice Varma, said, "The Chief Justice of the Delhi High Court, who had commenced his enquiry prior to the Collegium meeting on



Justice Yashwant Varma

20th March 2024, will be submitting his report to the Chief Justice of India today i.e. on 21st March 2024. The report will be examined and processed for further and necessary action."

The SC Collegium met Thursday evening and decided to transfer Justice Varma back to Allahabad High Court. Highly-placed sources said the

five-member Collegium unanimously resolved to recommend the transfer after they were apprised about a video, purportedly of the cash at Justice Varma's residence.

The sources said there was no estimate of the quantum of cash found at the residence. After the CJ explained what had happened, the judges agreed that Justice Varma should be transferred out, said a source aware of the developments.

The statement from the Registry said "the proposal was examined by the Collegium comprising the Chief Justice of India and four senior most Judges of the Supreme Court on 20th March 2024, and thereafter letters were written to the consultee Judges of the Supreme Court, the Chief Justices of the High

Courts concerned and Justice Yashwant Varma. Responses received will be examined and, thereupon, the Collegium will pass a resolution."

Calls and text messages Friday to Justice Varma's office and staff by The Indian Express did not elicit a response.

These developments, apart from creating ripples in legal circles, echoed in Parliament Friday when Vice President and Rajya Sabha chairman Jagdeep Dhankhar, referring to the recovery of cash at the residence of the judge, said "if the malaise had been dealt with, perhaps we would not have countenanced such kind of issues."

"What bothers me is that the incident happened and did not immediately surface," he said in Rajya Sabha.

Shah: Ruthlessly suspended terrorists' kin from govt jobs

EXPRESS NEWS SERVICE
New Delhi, March 21

THE CENTRE HAS taken concrete measures against terrorism in Jammu and Kashmir and ruthlessly suspended relatives of terrorists as well as their sympathisers from government service to send across a message, Union home minister Amit Shah said in Rajya Sabha on Friday.

He said the government has also banned supporters of terrorism from getting passports, government jobs and government contracts.

Shah said that due to the government's zero-tolerance policy against terrorism, the number of terror incidents and related deaths and injuries have dropped in Jammu and Kashmir, North East and Left-wing extremism-affected regions, which had seen 92,000 deaths in four decades. He emphasised that Mao-



Union home minister Amit Shah emphasised that Maoism in the country will end within a year

ism will end in the country by March 21, 2026.

The minister was replying to a debate on the working of the Ministry of Home Affairs. "Article 370 was the root of separatism, the seeds of separation were sown in this Article. However, the makers of our Constitution were visionary and this was temporary

and its solution was built into the same Article. On 5 August, 2019, Article 370 was abrogated and the dream of the Constitution's architects that there cannot be two heads, two constitutions and two flags in the country was fulfilled," he said.

Shah said that earlier terrorists were glorified, and their funerals were attended by thousands, but now they are buried where they were killed.

"Their family members were in government jobs, we have ruthlessly suspended relatives of terrorists from government jobs to send a message, their supporters were even in Bar council and now they are either in jails in Delhi or Srinagar. We have banned terrorists and terrorism supporters from getting passports, government jobs and contracts, and hence people are not associating with them," Shah said.

(THIS IS PUBLIC ANNOUNCEMENT FOR INFORMATION PURPOSE ONLY AND IS NOT A PROSPECTUS ANNOUNCEMENT AND DOES NOT CONSTITUTE AN INVITATION OR OFFER TO ACQUIRE, PURCHASE OR SUBSCRIBE TO SECURITIES. NOT FOR RELEASE, PUBLICATION OR DISTRIBUTION, DIRECTLY OR INDIRECTLY OUTSIDE INDIA. EMERGE PLATFORM OF NATIONAL INITIAL PUBLIC OFFERING OF EQUITY SHARES ON THE STOCK EXCHANGE OF INDIA LIMITED IN COMPLIANCE WITH THE CHAPTER IX OF THE SECURITIES AND EXCHANGE BOARD OF INDIA (ISSUE OF CAPITAL DISCLOSURE AND REQUIREMENTS) REGULATIONS, 2018 AS AMENDED (SEBI ICDR REGULATIONS)

Vandana
N R VANDANA TEX INDUSTRIES LIMITED

Our Company was originally incorporated and registered as a Private Limited Company under Companies Act, 1956 in the name and style of N.R. Design Centre Private Limited vide certificate of incorporation dated May 4, 1992 bearing registration number 21-55341 issued by the Registrar of Companies, West Bengal. Further, the name of our Company was changed to "N R Vandana Tex Industries Private Limited" and a fresh certificate of incorporation dated May 31, 2024 was issued by Registrar of Companies, Central Processing Centre. Pursuant to a resolution of our Board dated June 03, 2024 and a resolution of our shareholders dated June 07, 2024 our Company was converted into a public limited company under the Companies Act, and consequently the name of our company was changed to "N R Vandana Tex Industries Limited", and a fresh certificate of incorporation dated August 13, 2024 issued by Registrar of Companies, Central Processing Centre.

Corporate Identity Number: U17299WB1992PLC055341
Registered Office: 220, Mahatma Gandhi Road, Barabazar, Kolkata, West Bengal-700007, India
Contact Person: Sweta Agarwal, Company Secretary and Compliance Officer. Tel: +91 9331281999
E-mail: cs@vandanafashion.com; Website: www.vandanafashion.com

OUR PROMOTERS: NARAIN PRASAD LOHIA, PRABHU LOHIA & GYANESH LOHIA
INITIAL PUBLIC OFFERING OF UP TO 82,00,000 EQUITY SHARES OF FACE VALUE OF ₹ 10 EACH ("EQUITY SHARES") OF N R VANDANA TEX INDUSTRIES LIMITED ("OUR COMPANY" OR THE "ISSUER") FOR CASH AT A PRICE OF ₹ [•] PER EQUITY SHARE INCLUDING A SECURITIES PREMIUM OF ₹ [•] PER EQUITY SHARE ("ISSUE PRICE") AGGREGATING UP TO ₹ [•] LAKHS ("THE ISSUE"). THE ISSUE WILL CONSTITUTE [•] % OF OUR POST-ISSUE PAID-UP EQUITY SHARE CAPITAL.

THE FACE VALUE OF THE EQUITY SHARES IS ₹ 10 EACH AND THE ISSUE PRICE IS [•] TIMES THE FACE VALUE OF THE EQUITY SHARES. THE PRICE BAND AND THE MINIMUM BID LOT WILL BE DECIDED BY OUR COMPANY IN CONSULTATION WITH THE BOOK RUNNING LEAD MANAGER AND WILL BE ADVERTISED IN ALL EDITIONS OF [•] (A WIDELY CIRCULATED ENGLISH NATIONAL DAILY NEWSPAPER), ALL EDITIONS OF [•] (A WIDELY CIRCULATED HINDI NATIONAL DAILY NEWSPAPER), BENGALI BEING THE REGIONAL LANGUAGE OF THE STATE OF WEST BENGAL, WHERE OUR REGISTERED OFFICE IS LOCATED), AT LEAST 2 (TWO) WORKING DAYS PRIOR TO THE BID ISSUE OPENING DATE, AND SHALL BE MADE AVAILABLE TO THE NATIONAL STOCK EXCHANGE OF INDIA LIMITED (NSE) FOR THE PURPOSE OF UPLOADING ON THEIR WEBSITE IN ACCORDANCE WITH THE SEBI ICDR REGULATIONS.

In case of any revision in the Price Band, the Bid/ Issue Period will be extended by at least 3 (three) additional Working Days after such revision in the Price Band, subject to the Bid/ Issue Period not exceeding 10 (ten) Working Days. In cases of force majeure, banking strike or similar circumstances, our Company may, for reasons to be recorded in writing, extend the Bid/ Issue Period for a minimum of 1 (one) Working Days, subject to the Bid/ Issue Period not exceeding 10 (ten) Working Days. Any revision in the Price Band and the revised Bid/ Issue Period, if applicable, shall be widely disseminated by notification to the Stock Exchanges, by issuing a public notice, and also by indicating the change on the website of the BRLM and at the terminals of the Members of the Syndicate and by intimation to Designated Intermediaries and the Sponsor Bank, as applicable.

This Issue is being made in terms of Rule 19(2)(b) of the SCRR read with Regulation 253 of the SEBI ICDR Regulations. The issue is being made for at least 25% of the post-issue paid-up Equity Share capital of our Company. This Issue is being made through the Book Building Process in accordance with Regulation 253(1) of the SEBI ICDR Regulations wherein not more than 50% of the Issue shall be available for allocation on a proportionate basis to Qualified Institutional Buyers ("QIBs" and such portion the "QIB Portion"), provided that our Company in consultation with the BRLM may allocate up to 60% of the QIB Portion to Anchor Investors on a discretionary basis in accordance with SEBI ICDR Regulations ("Anchor Investor Portion"). One-third of the Anchor Investor Portion shall be reserved for domestic Mutual Funds, subject to valid Bids being received from the domestic Mutual Funds at or above the Anchor Investor Allocation Price. Further, 5% of the QIB Portion (excluding the Anchor Investor Portion) shall be available for allocation on a proportionate basis to Mutual Funds only, and the remainder of the QIB Portion shall be available for allocation on a proportionate basis to all QIB Bidders (other than Anchor Investors), including Mutual Funds, subject to valid Bids being received at or above the Issue Price. Further, not less than 15% of the Issue shall be available for allocation on a proportionate basis to Non-Institutional Bidders out of which (a) one third of such portion shall be reserved for applicants with application size of more than 2.00 lakhs and up to 10.00 lakhs and (b) two-third of such portion shall be reserved for applicants with application size of more than 10.00 lakhs, provided that the unsubscribed portion in either of such sub-categories may be allocated to applicants in the other sub-category of Non-Institutional Bidders and not less than 35% of the Issue shall be available for allocation to Individual Bidders in accordance with the SEBI ICDR Regulations subject to valid Bids being received at or above the Issue Price. All Potential Bidders, other than Anchor Investors, are required to participate in the Issue by mandatorily visiting the Application Supported by Blocked Amount ("ASBA") process by providing details of their respective ASBA Account (as defined hereinafter) and UPID in case of UPID Bidders using the UPID Mechanism, as applicable, pursuant to which their corresponding Bid Amounts will be received by the Self-Certified Syndicate Bank ("SCSB") or by the Sponsor Banks under the UPID Mechanism, as the case may be, to the extent of respective Bid Amounts. Anchor Investors are not permitted to participate in the Issue through the ASBA process. For details, see "Issue Procedure" on page 284.

This public announcement is being made in compliance with the NSE vide its Circular NSE/SME/85701 dated December 20, 2024 for fulfilling all additional eligibility criteria in accordance press release PR No.36/2024 on December 18, 2024 of 20th SEBI Board meeting on "Review of SME framework under SEBI (ICDR) Regulations, 2018, and applicability of corporate governance provisions under SEBI (LODR) Regulations, 2015 on SME companies" provision of Regulation 26(2) of the SEBI ICDR Regulations to inform the public that our Company is proposing, subject to applicable statutory and regulatory requirements, receipt requisite approvals, market conditions and other considerations, to undertake initial public offering of its Equity Shares pursuant to the offer and DRHP dated March 20, 2024 which has been filed with the Emerge Platform of National Stock Exchange of India Limited (NSE) on March 21, 2024. Pursuant to NSE Circular NSE/SME/85701 dated December 20, 2024 for fulfilling all additional eligibility criteria in accordance press release PR No.36/2024 on December 18, 2024 of 20th SEBI Board meeting on "Review of SME framework under SEBI (ICDR) Regulations, 2018, and applicability of corporate governance provisions under SEBI (LODR) Regulations, 2015 on SME companies, the DRHP filed with the Emerge Platform of National Stock Exchange of India Limited (NSE) shall be made available to the public for comments, if any, for a period of at least 21 days, from the date of such filing by hosting it on the website of the NSE at www.nseindia.com and the website of the Company at www.vandanafashion.com and at the website of BRLM i.e. Marwadi Chandarana Intermediaries Brokers Private Limited at ib.marwadichandaranagroup.com. Our Company hereby invites the members of the public to give their comments on the DRHP filed with the Emerge Platform of National Stock Exchange of India Limited (NSE) with respect to disclosures made in DRHP. The members of the public is requested to send a copy of their comments to Stock Exchange, to Company Secretary and Compliance Officer of our Company and/or the BRLM at their respective addresses mentioned below. All comments must be received by NSE, and/or our Company and/or Company Secretary and Compliance Officer of our Company and/or the BRLM in relation to the offer on or before 5 p.m. on the 21st day from the aforesaid date of filing the DRHP with NSE. Investments in equity and equity-related securities involve a degree of risk and investors should not invest any funds in the issue unless they can afford to take the risk of losing their investment. Investors are advised to read the risk factors carefully before taking an investment decision in the issue. For taking an investment decision, investors must rely on their own examination of our Company and the issue, including the risks involved. The Equity Shares in the issuer have not been recommended or approved by the Securities and Exchange Board of India ("SEBI"), nor does SEBI guarantee the accuracy or adequacy of the contents of this Draft Red Herring Prospectus. Specific attention of the investors is invited to "Risk Factors" on page 29.

Any decision to invest in the Equity Shares described in the DRHP may only be made after the Red Herring Prospectus (RHP) has been filed with RoC and must be made solely on the basis of such RHP as there may be material changes in RHP from the DRHP. The Equity Shares, when offered through the RHP, are proposed to be listed on the Emerge Platform of the National Stock Exchange of India Limited.

For details of the main objects of our Company as contained in its Memorandum of Association, see "History and Certain Corporate Matters" on page 162.

The liability of the members of our Company is limited. For details of the share capital, capital structure of our Company, the names of the signatories to the Memorandum of Association and the number of shares of our Company subscribed by them, our Company, please see "Capital Structure" beginning on page 70.

BOOK RUNNING LEAD MANAGER

Marwadi Chandarana Intermediaries Brokers Private Limited
X-change Plaza, Office no. 1201 to 1205, 12th Floor, Building No. 53E,
Zone-5, Road 5E, Gilt City, Gandhinagar - 823255, Gujarat, India.
Telephone: 022-69120027
E-mail: mb@marwadichandarana.com

Investors Grievance e-mail: nbgrievances@marwadichandarana.com
Contact Person: Rajesh B. Malhotra, Jigar Desai
Website: ib.marwadichandaranagroup.com
SEBI Registration Number: INM00013165

All capitalized terms used herein and not specifically defined shall have the same meaning as ascribed to them in the DRHP.

Date : March 21, 2025
Place : Kolkata

N R VANDANA TEX INDUSTRIES LIMITED
On behalf of the Board of Directors

Sd/-
Prabhu Lohia
Managing Director

N R VANDANA TEX INDUSTRIES LIMITED is proposing, subject to applicable statutory and regulatory requirements, receipt requisite approvals, market conditions and other considerations, to undertake initial public offering of its Equity Shares and has filed the DRHP with Emerge Platform of National Stock Exchange of India Limited (NSE). The DRHP is available on the website of NSE at www.nseindia.com and the website of BRLM i.e. Marwadi Chandarana Intermediaries Brokers Private Limited at ib.marwadichandaranagroup.com. Bidders should note that investment in equity shares involves a high degree of risk and for details relating such risk, see the section titled "Risk Factors" that will be included in the RHP. Potential Bidders should not rely on the DRHP filed with SEBI for making any investment decision.

The Equity Shares have not been and will not be registered under the U.S. Securities Act of 1933 (the "U.S. Securities Act") or any state securities law in the United States, and unless so registered, they may not be offered or sold within the United States, except pursuant to an exemption from, or in a transaction not subject to the registration requirements of the U.S. Securities Act and applicable U.S. state securities laws. Accordingly, the Equity Shares are being offered and sold outside the United States in "offshore transactions" in reliance of Regulations and the applicable laws of each jurisdiction where such offers and sales are made. There will be no public offering of the Equity Shares in the United States.

For, Aesthetic Engineers Limited
Sd
Priyanka Gupta
Date: 21.03.2025
Place: Kolkata
Company Secretary & Compliance Officer

FORM G INVITATION FOR EXPRESSION OF INTEREST FOR M/S RAI HOMES (INDIA) PRIVATE LIMITED

Engaged in Real Estate Development in Bhopal, Madhya Pradesh
(Under sub-regulation (1) of regulation 36A of the Insolvency and Bankruptcy Code of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

RELEVANT PARTICULARS

Sr. No.	Name of the corporate debtor along with PAN & CIN/ LLP No.	M/S Rai Homes (India) Private Limited PAN: AAFCR2473L CIN: U45200MP2011PTC025799
1.	Name of the corporate debtor along with PAN & CIN/ LLP No.	M/S Rai Homes (India) Private Limited PAN: AAFCR2473L CIN: U45200MP2011PTC025799
2.	Address of the registered office	148, Santosh Tower, Zone-I M.P. Nagar, Bhopal, Madhya Pradesh, India - 462011
3.	URL of website	Not Available
4.	Details of place where majority of fixed assets are located	Bhavaya City, Sarakija, Mandieep, Madhya Pradesh - 462046, India
5.	Installed capacity of main products/ services	NA
6.	Quantity and value of main products/ services sold in last financial year	As per latest financial statement for financial year 2015-2016 Revenue - Rs.8.62 Crs.
7.	Number of employees/ workmen	NIL
8.	Further details including last available financial statements (with schedules) of two years, lists of creditors are available at URL:	Details can be sought by emailing - cirp.rhpl@gmail.com
9.	Eligibility for resolution applicants under section 25(2)(h) of the Code is available at URL:	Will be shared separately with the Applicant after receiving the request through email at cirp.rhpl@gmail.com from Prospective Resolution Applicants.
10.	Last date for receipt of expression of interest	7 th April, 2025
11.	Date of issue of provisional list of prospective resolution applicants	17 th April, 2025
12.	Last date for submission of objections to provisional list	22 nd April, 2025
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15.	Last date for submission of resolution plans	6 th June, 2025
16.	Process email id to submit Expression of Interest	cirp.rhpl@gmail.com

Date : 22-03-2025
Place : Kolkata
Rai Homes (India) Private Limited (Under CIRP)
IBBI Reg. No. IBBI/IPA-002/IP-N00597/2018-2019/12042
AFA Valid Upto 31-12-2025
Email: cirp.rhpl@gmail.com; choudhary_bishwanath@rediffmail.com
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Resolution Professional
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AESTHETIK AESTHETIK ENGINEERS LIMITED

Regd. Address:- Unit - 503-505, Acropolis Mall, 185/1, Rajdarga Main Road, Kolkata-700107
Works : Hanuman Complex, Plot No. 3108 Ranhati Amta Road, Po-Isampur, Howrah-711401
Ph:- 033 46002255; Web:- www.aesthetic.in; E-mail:- cs@aesthetic.in
CIN No. L74210WB2008PLC124716

NOTICE FOR EXTRA-ORDINARY GENERAL MEETING OF MEMBERS

Notice is hereby given that an Extra Ordinary General Meeting ("EGM") of the members of Aesthetic Engineers Limited (Formerly known as Aesthetic Engineers Private Limited) ("The Company") will be held on **Saturday, 12th April, 2025 at 11:30 A.M. (IST)** through Video Conferencing / Other Audio-Visual Means, without the physical presence of the members to transact following business as set out in the Notice of the Extra-Ordinary General Meeting ("EGM Notice") dated 19th March, 2025:

- Approval for implementation of Aesthetic Engineers Employee Stock Option Plan 2025 through trust route and amendments thereto;
- Authorisation to ESOP Trust for acquisition of equity shares from secondary market and granting of loan to ESOP Trust;
- Consider and approve the limits as provided under section 180(1) (c) of the companies act, 2013 with respect to taking borrowings up to Rs. 100 crores;
- Consider and approve the limits as provided under section 180(1)(a) of the companies act, 2013 with respect to creation of charges up to Rs. 100 crores on the properties of the company;
- Consider and approve the limit as provided under section 185 of the companies act, 2013 with respect to loans, investments, guarantee or security upto Rs. 100 crores;
- Consider and approve the limit as provided under section 186 of companies act, 2013 with respect to advance loans, guarantee or acquisition up to Rs. 100 crores;
- Regularization of additional director Mr. Vijay Kumar Agarwal (DIN: 08311133) as executive director of the company;
- Approval of appointment of Mr. Vijay Kumar Agarwal as whole time director of the company;
- Regularization of additional director Ms. Priyanka Jalan (DIN: 05272925) as a non-executive director of the company.

Pursuant to Section 108 and other applicable provisions of the Companies Act, 2013 ("the Act"), read with the Rule 20 of the Companies (Management and Administration) Rules, 2014, and Regulation 44 of Securities and Exchange Board of India (Listing Obligations and Disclosure Requirements) Regulations, 2015 The Company is providing its members the facilities to exercise their vote on the resolutions proposed to be passed by the electronic means ("remote e-voting") before and at the EGM, by which the Members may cast their votes using the remote e-voting system from a place other than the venue of the EGM. The remote e-voting facility shall commence on **Wednesday, 09th April 2025 from 09:00 am (IST) and end on Friday, 11th April 2025 at 05:00 pm (IST)**. The remote e-voting module shall thereafter be disabled for e-voting and subsequently enabled for remote e-voting at the EGM.

The Company has entered into an agreement with Central Depository Services (India) Limited (CDSL) for facilitating voting through electronic means, as the authorized e-Voting's agency. The facility of casting votes by a member using remote e-voting as well as the e-voting system on the date of the EGM will be provided by CDSL.

Members are hereby informed that the Company has completed sending the EGM Notice along with the details and process for voting and other relevant details, on 20th March, 2025, to the shareholders as on the cut-off date i.e., **Friday, 14th March, 2025** for the purpose of determining the eligibility of the shareholders, for the purpose of dispatch of the EGM Notice. The Members, whose names appear in the registrar of Members/list of Beneficial Owners as on **Saturday, 05th April, 2025** are entitled to vote on the resolutions set forth in the Notice of EGM. A person whose name is recorded in the register of members or in the register of beneficial owners maintained by the depositories as on the Voting Cut-off Date only shall be entitled to avail the facility of remote e-voting as well as voting in the EGM.

The members desiring to vote through electronic mode may refer to the detailed procedure on e-voting given in this EGM Notice and email intimating the dispatch of EGM Notice. A member may participate in the EGM even after exercising his right to vote through Remote e-voting but shall not be allowed to vote again in the Meeting.

The Company has appointed **Rawal & Co. (Company Secretaries)**, to act as the Scrutinizer, to conduct the scrutiny of the votes cast. The result of the voting for the EGM shall be declared by the Chairman. The result shall be disseminated through the stock exchange-NSE Limited and shall also be hosted on the website of the Company apart from display at the registered office.

EGM Notice is also available on website of the Company www.aesthetic.in Shareholders, who do not receive the EGM Notice may obtain the same by sending their request to the Company at cs@aesthetic.in or CDSL at helpdesk.evoting@cdslindia.com

If you have any queries or issues regarding attending EGM & e-Voting from the CDSL e-Voting System, you can write an email to helpdesk.evoting@cdslindia.com or contact at toll free no. 1800 21 09911 All grievances connected with the facility for voting by electronic means may be addressed to Mr. Rakesh Dahi, Sr. Manager, (CDSL) Central Depository Services (India) Limited, A Wing, 25th Floor, Marathon Futurex, Mafatlal Mill Compounds, N M Joshi Marg, Lower Panel (East), Mumbai - 400013 or send an email to helpdesk.evoting@cdslindia.com or call toll free no. 1800 21 09911.

For, Aesthetic Engineers Limited
Sd
Priyanka Gupta
Date: 21.03.2025
Place: Kolkata
Company Secretary & Compliance Officer

Speaker suspends 18 BJP MLAs for six months amid Karnataka Assembly chaos

AKRAM M
Bengaluru, March 21

A DAY AFTER a minister in Karnataka alleged that he was among 48 leaders across party lines who had been the targets of attempts to honeytrap them, the Assembly witnessed high drama on Friday as 18 BJP MLAs were suspended for six months for allegedly disregarding the authority of Speaker U T Khader and "abusing the rules" of the House.

The suspension order on what was the last day of the Budget Session came following BJP MLAs' demonstrations demanding a judicial probe into the allegations that cooperation minister K N Rajanna raised on the floor of the House on Thursday evening. The legislators are accused of climbing onto the podium where Speaker Khader's chair is situated and



BJP MLA SR Vishwanath and others being evicted during the Budget session of Karnataka Assembly on Friday

throwing papers at him.

Shortly after the Assembly convened around 8.40 am, BJP MLAs protested in the Well of the House, demanding an inquiry into Rajanna's allegations, with BJP MLA V Sunil Kumar demanding a judicial probe. Following this, chief minister Siddaramaiah said a high-level probe would be

ordered. "It is the responsibility of the government to protect all elected representatives irrespective of party affiliations ... We will surely get a probe conducted. I will speak to home minister G Parameashwara and senior leaders. We have a responsibility to protect all leaders," said the CM. Not satisfied with the CM's

assurance, the BJP MLAs began protesting in the Well of the House even as Siddaramaiah started reading his response to the Budget discussions held earlier during the session.

The protests intensified after the CM concluded his speech, with Leader of Opposition (LoP) Rashoka terming the Budget a "halal Budget". It was a reference to the allocations for Muslims, including a 4% quota for the minority community in public contracts.

As Khader took up the Finance Bill, amendments to the Motor Vehicles Act, and Bills to hike the salaries of ministers and legislators, several BJP MLAs climbed to the Speaker's seat in violation of the Rules of Procedure and Conduct of Business in the Assembly. When the marshals attempted to step in, Khader instructed them not to stop the MLAs.

NOTICE

NOTICE is hereby given that the Certificate (s) for **CASTROL INDIA LIMITED** Equity Shares:

Folio No.	Certificate No.	No. of Shares	Face Value	Distinctive No. From	Distinctive No. to
G0000591	12155	640	5	9876705	9877344
G0000591	19083	640	5	501604343	501604982
G0000591	12154	320	5	9876385	9876704
G0000591	9785	320	5	9876065	9876384

Standing in the name(s) of **GOPI KISHAN S DAMANI**, residing at Prithvi Apartment Co-Op Hsg Soc Ltd, B/2 29, 30, 31, Altamount Road, Cumballa Hill, Mumbai-400026. Maharashtra has been lost or mislaid and the undersigned has applied to the company to issue duplicate certificate(s) for the said shares. Any person who has any claim in respect of the said shares should write to our registrar, M/S. KFIM TECHNOLOGY PVT LTD Selenium Tower-B, Plot No 31-32 Gachibowli, Financial District, Nanakramguda, Hyderabad, Telangana, 500032 within one month from this date else the company will proceed to issue duplicate certificate(s).

Name of shareholder: **GOPI KISHAN S DAMANI**

MIRAE ASSET Mutual Fund

NOTICE NO. AD/20/2025

Declaration of Income Distribution cum Capital Withdrawal (IDCW) in certain Schemes of Mirae Asset Mutual Fund

NOTICE is hereby given that Mirae Asset Trustee Company Pvt. Ltd., Trustees to Mirae Asset Mutual Fund ("MAMF") have approved declaration of Income Distribution cum Capital Withdrawal (IDCW) in the following Schemes of Mirae Asset Mutual Fund:

Sr. No.	Scheme / Plan / Option	Quantum** (₹ per unit)	NAV as on March 20, 2025 (₹ per unit)	Record Date*	Face Value (₹ per unit)
1.	Mirae Asset Aggressive Hybrid Fund - Regular Plan - Income Distribution cum Capital Withdrawal option	1.35	17.462	Tuesday, March 25, 2025	10.00
	Mirae Asset Aggressive Hybrid Fund - Direct Plan - Income Distribution cum Capital Withdrawal option	1.65	21.158		